

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 12th day of July, 2001.

Original Application No. 1225 of 1993.

CORAM :-

Hon'ble Mr. Justice RRK Trivedi, V.C.

Hon'ble Maj Gen KK Srivastava, A.M.

1. Bhagelu Rai S/o Shri Sheo Nath Rai.
2. Ram Grihi Rai S/o Shri Baudh Rai.
3. Ram Bilas Rai S/o Shri Vikrama Jit Rai.
4. Sudarshan Rai S/o Shri Raj Balam Rai.
5. Katwaru Rai S/o Shri Kedar Rai.
6. Jai Prakash Rai S/o Shri Ram Singh.
7. Gi#dawal Rai S/o Shri Parikhan Rai.
8. Bali Rai S/o Shri Kishun Ra.
9. Chandra Shekhar Rai S/o Shri Ram Nidhi Rai.
10. Rama Shanker Rai S/o Shri Suresh Rai.
11. Mitthu Lal S/o Shri Matai Lal.
12. Babban Rai S/o Shri Jagi Ram Ra.
13. Raj Kumar Rai S/o Shri Ram Surat Rai.
14. Bansidhar Rai S/o Shri Sheo Kumar Rai.
15. Shyam Narain Rai S/o Shri Kawal Deo Rai.
16. Sanjit Rai S/o Shri Hira Rai.
17. Chandrama Rai S/o Shri Rajeshwar Rai.
18. Shyam Bihari Lal S/o Shri Potan Rai.
19. Badshah Rai S/o Shri Ram Rai.
20. Angad Rai S/o Shri Ram Nidhi Rai.
21. Rajendra Rai S/o Shri Ram Bachan Rai.
22. Ram Harisha Rai S/o Shri Jagdish Rai.
23. Shri Krishna Prasad S/o Shri Suraj Prasad.
24. Brij Mohan Rai S/o Shri Ayodhya Rai.
25. Shri Kant Rai S/o Shri Ram Sewak Rai.
26. Abhimanyu Rai S/o Shri Rang Nath Rai.

27. Nand Lal Rai S/o Shri Bhagi Rai.
28. Ram Deo Ram S/o Shri Basawan Ram.
29. Girija Ram S/o Manesh Ram.

All at present working under Permanent
Way Inspector, N.Railway, Tundla.

. Applicants

Versus

1. Union of India -owned and represented
by the Northern Railway, Notice to be
served upon the General Manager, Northern
Railway, Baroda House, New Delhi.
2. Divisional Railway Manager,
Northern Railway, Allahabad
3. Senior Divisional Engineer (IV),
DRM's Office, Northern Railway,
Allahabad.
4. Permanent Way Inspector, Northern
Railway, Tundla.

(Sri AV Srivastava, Advocate)

. Respondents

O R D E R (O_r_a_l)

By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

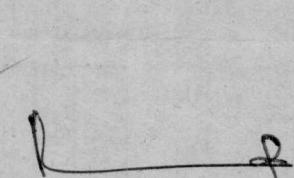
By this OA the applicant ~~prays~~ for a direction to
the respondents to screen them and regularise them in
their services and their seniority be put above the juniors
as per length of working days. The applicants have also
prayed that they may be awarded consequential benefits of
temporary status/regularisation as per rules.

2. Sri SS Sharma, learned counsel for the applicant has
submitted that the applicants have been granted relief no.1.
They have been regularised in service and no ~~adjudication~~ ^{adjudication} is
required in so far as the Relief No.1 is concerned. However,
the grievance of the applicants is still there with regard
to the grant of temporary status that was ^{to be} given to them. It
is claimed that the applicants were entitled for temporary

status on different dates in 1983 and 1984, in one case in the year 1987. It is submitted that in this way a loss of four years has been caused to them which has affected them financially. It has also been submitted that no order has been passed with regard to this part of the claim of the applicants.

3. Considering the facts and circumstances of the case as the main relief has been granted to the applicants, in our opinion, it shall serve the ends of justice if the applicants are given opportunity to make application to correct the date from which the temporary status should have been granted to them. The application is accordingly disposed of with liberty to the applicants to make a representation before respondent no.2, Divisional Railway Manager, Northern Railway, Allahabad within a month. The applicants shall also file necessary evidence in support of their claims. The representation if so filed will be considered and decided by respondent no.2 himself or through a competent authority in this regard within six months from the date a copy of this order is filed. No costs.


Member (A)


Vice Chairman

Dube/